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RESERVE BANK OF INDIA
Mumbai, the 12th July 2011

Notification No. DPSS. CHD No. /75/04.07.01/2011-12

Payment and Settlement Systems (Amendment) Regulations, 2011

In exercise of the powers conferred by sub-section (1) read with clauses (b) to (f) of sub-section (2) of Section 38 of the Payment and Settlement Systems Act, 2007 (51 of 2007), the Reserve Bank of India hereby makes the following amendment to the Payment and Settlement Systems Regulations, 2008 namely:-

1. Short Title & Commencement:-

- (i) These Regulations may be called the Payment and Settlement Systems (Amendment) Regulations, 2011
- (ii) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment –

In the Payment and Settlement Systems Regulations, 2008, under Regulation 5, in the Schedule, for Item No. 9, the following shall be substituted, namely:-

"9. Procedural Guidelines for Cheque Truncation System (CTS) approved by the Bank for the concerned system provider"

Sd/=

(G. Padmanabhan)
Executive Director